

ÈITEM NO.29

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
2871-2873/2017

(Arising out of impugned final judgment and order dated 17/11/2015
in CRLA No. 1737/2007 17/11/2015 in CRLA No. 1850/2007 17/11/2015
in CRLA No. 2535/2007 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JHAGALLEY ETC ETC

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 20/02/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Pragati Neekhara, Adv.

Ms. Garima Bajaj, Adv.

Mr. Rajesh Mourya, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar